

के निचे स्वर्ण नियंत्रण अधिनियम में कुछ मशो-
घन करना चाहती है ; और

(घ) इस सम्बन्ध में इस प्रकार का
विधेयक संसद में कब लाया जायेगा ?

वित्त मन्त्रालय में राज्य मन्त्री (श्री के०
आर० गणेश) : (क) और (ख). सरकार को
पता है कि भारत में सोने का तस्कर आयात
अब भी किया जा रहा है। तस्कर आयात-निर्यात
को रोकने का मुख्य साधन तो सीमा शुल्क
अधिनियम है, परन्तु स्वर्ण (नियंत्रण) अधिनि-
यम 1968 के उपबन्ध, स्वर्ण के तस्कर आयात
के विरुद्ध द्वितीय सुरक्षा-पंक्ति का काम अवश्य
करते हैं। देश के अन्दर सोने के लेन-देन पर
नियंत्रण की व्यापक व्यवस्था के कारण, स्वर्ण
(नियंत्रण) अधिनियम न चोरी-छिपे लाये गये
सोने का देश में परिचालन अधिक कठिन कर
दिया गया है। स्वर्ण नियंत्रण लागू करने को
तारीख 10 जनवरी, 1963 में लगा कर 30
जून, 1970 तक केवल स्वर्ण नियंत्रण कानून
के अन्तर्गत पकड़े गये सोने की मात्रा लगभग
4868 किलो ग्राम है। यदि स्वर्ण नियंत्रण
लागू नहीं होता तो सम्भवतः यह मात्रा नहीं
पकड़ी जाती।

(ग) जी नहीं।

(घ) यह प्रश्न नहीं उठता।

**Expansion of Cochin-Madurai road
as a National Highway**

3817. SHRIMATI BHARGAVI THAN-
KAPPAN : Will the Minister of SHIPPING
AND TRANSPORT be pleased to state :

(a) whether any request has been made by
the State Government of Kerala for the expan-
sion of Cochin-Madurai Road as a National
Highway ;

(b) whether any financial assistance has
been sought by the Government of Kerala for
this purpose ; and

(c) if so, the action taken thereon ?

THE MINISTER OF PARLIAMENTARY
AFFAIRS AND SHIPPING AND TRANS-
PORT (SHRI RAJ BAHADUR) : (a) Yes,
Sir.

(b) The Government of Kerala also asked
for Central financial assistance for upgrading
the surface of Munnar-Kumili section of the
Cochin-Madurai Road.

(c) It has not been possible so far to accede
to the request of the Government of Kerala
either to declare the Cochin-Madurai Road as
a National Highway or to provide any financial
assistance for upgrading the Munnar-Kumili
Section of Cochin-Madurai Road due to
paucity of resources.

**Loan given by State Bank of India, to
M/a. Alcock, Ashdown and Company
Limited, Bombay**

3838. PROF. MADHU DANDAVATE :
Will the Minister of FINANCE be pleased to
state :

(a) whether the State Bank of India has
given loan of Rs. 1,04,00,000 to M/a. Alcock,
Ashdown and Company Ltd., Bombay ;

(b) whether the State Bank stopped the
credit facilities to this concern without any
notice ;

(c) if so, the reasons therefor ; and

(d) whether as a result of this, the workers
have not been paid wages for the month of
December, 1970 ?

THE MINISTER OF FINANCE (SHRI
YESHWANTRAO CHAVAN) : (a) to (c).
The information relates to the accounts of con-
stitutions of State Bank of India and in accord-
ance with the practices and usages, customary
among bankers and also in conformity with
the provisions of Section 44 (1) of State Bank
of India Act, such information is not divulged.

(d) Though precise information in this
regard is not available, it is understood that
the employees have not been receiving their
wages regularly.

**Dummy Employees in General
Insurance Companies**

3839. SHRI H. M. PATEL : Will the

Minister of FINANCE be pleased to state :

(a) whether Government have taken any decision about several thousand dummy employees of the General Insurance Companies which have now been nationalised ; and

(b) whether attention of Government in this regard has been invited to a report in the *Times of India* of the 12th June, 1971, and if so, the reaction of Government thereto ?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : (a) and (b). Government has seen the Press Report in the *Times of India* of 12th June, 1971, referred to the question. There is no evidence to indicate that the malpractice is of this order. Thought is already being given as to the steps to be taken to remove this malpractice.

Complaints against the Indian Airlines

3840. SHRI H. M. PATEL : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether attention of Government has been invited to certain complaints against the Indian Airlines by one Mrs. Lily Althaus of Zurich based on her experience during her recent visit to India ;

(b) whether she has detailed in her letter of complaint about harassment which she suffered at the heads of the ground staff of the Indian Airlines, mislanding of her baggage and loss of her belongings without being compensated by the Indian Airlines ; and

(c) whether these complaints have been investigated and if so, the action taken against the negligent officers ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI) :

(a) Yes, Sir.

(b) and (c). Yes, Sir. The complaints pertain to the period when Indian Airlines were having acute labour problems. Hence it has not been possible to pin-point responsibility. Indian Airlines are going to reimburse to Mrs. Lily Althaus the loss incurred by her and offer apologies for the trouble.

Demands made in All India Pensioner's Convention

3841. SHRI H. M. PATEL : Will the Minister of FINANCE be pleased to state :

(a) whether the Second Convention of the All India Pensioners was recently held in New Delhi ;

(b) whether revision of the pension rules, which were framed in 1871, was demanded at the convention ; and

(c) if so, the reaction of Government to various demands and suggestion of the pensioners ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) and (b). Government have seen a Press report to this effect.

(c) Apparently, reference made by the Convention to pension rules of 1871 relates to the Pensions Act of 1871. This Act regulates matters relating to rights to pensions and commutation of pensions and affords protection against attachment of pensions. It does not regulate matters such as scales of pension, grant of relief to pensioners and the procedure for sanctioning pensions which are regulated by the pension rules contained in Civil Service Regulations and various executive instructions issued from time to time. In view of this there is no proposal for the present to repeal or amend the Pensions Act, 1871.

Representation regarding Medical Examination of Seamen from Goa

3842. SHRI ERASMO DE SEQUEIRA : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether seamen from Goa have represented that they be allowed to be medically examined by any of the Port Doctors at Marinagao Port ; and

(b) if so, the action taken by Government in the matter ?

THE MINISTER OF PARLIAMEN- TARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) :

(a) Yes, Sir.